

Proposal to dilute nuclear liability laws

9. SHRIMATI RAJANI PATIL:
SHRI K.C. TYAGI:

Will the PRIME MINISTER be pleased to state:

- (a) whether it is a fact that Government proposes to dilute India's nuclear liability laws; and
(b) if so, the details thereof and the reasons therefor?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (SHRI V. NARAYANASAMY): (a) No, Sir. There is no proposal to dilute the provisions of Civil Liability for Nuclear Damage Act, 2010.

- (b) Does not arise in view of (a) above.

Import of uranium

10. SHRI A.W. RABI BERNARD: Will the PRIME MINISTER be pleased to state:

- (a) whether India is exploring more countries for uranium imports for the nuclear plants whose number is going to increase in the coming years; if so, the details thereof;
(b) whether the Nuclear Power Corporation of India (NPCIL) has decided to add more reactors and increase power generation to 16,000 MW in the Twelfth Plan; and
(c) if so, the details thereof and the steps taken to meet the increasing uranium demand for these reactors?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (SHRI V. NARAYANASAMY): (a) Yes, Sir. The Department of Atomic Energy has been exploring options for import of Uranium from different countries. Recently a new contract has been signed for import of Uranium from Uzbekistan.

- (b) Yes, Sir.

(c) At the end of the Twelfth Five Year Plan period the total installed nuclear power generation capacity in the country is scheduled to reach 9980 MW with the completion of seven new reactors, now under different stages of construction and commissioning. These seven reactors comprise two imported Light Water Reactors (LWRs) of Russian design, four indigenous Pressurised Heavy Water Reactors (PHWRs) and one indigenous Prototype Fast Breeder Reactor (PFBR). Start of work